

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **UNICORN ORGANICS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	UNICORN ORGANICS LIMITED
2.	Date of incorporation of corporate debtor	05-08-1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24110TG1985PLC005704
5.	Address of the registered office and principal office (if any) of corporate debtor	2 nd Floor, Tirumala Complex, S D Road, Secunderabad - 500 003, Telangana
6.	Insolvency commencement date in respect of corporate debtor	13-08-2021 (Order received by IRP on 30-08-2021).
7.	Estimated date of closure of insolvency resolution process	26-02-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PAVAN KANKANI IBBI/IPA-002/IP-N00368/2017-18/11062
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#302,3-6-140/A, 3 rd Floor, City Centre, Himayat Nagar, Hyderabad - 500 029, Telangana. Email: ippavankankani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Pavan Kankani, IRP-Unicorn Organics Limited, #302, 3-6-140/A, 3 rd Floor, City Centre, Himayat Nagar, Hyderabad - 500 029, Telangana, Email: cirp.unicorn@gmail.com
11.	Last date for submission of claims	13-09-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

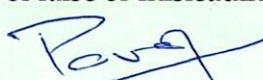
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the UNICORN ORGANICS LIMITED on 30-08-2021 (date of receipt of order by IRP).

The creditors of UNICORN ORGANICS LIMITED, are hereby called upon to submit their claims with proof on or before 13-09-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


PAVAN KANKANI
IBBI/IPA-002/IP-N00368/2017-18/11062

Date: 30-08-2021
Place: Hyderabad